NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

TCP. No. 17/(MAH)/2016

CA. No.

CORAM:

Present:

SHRI. B. S. V. PRAKASH KUMAR MEMBER (I)

> SHRI. V. NALLASENAPTHY MEMBER (J)

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES:

M/s. Emergic Venture Capital Pvt. Ltd.

V/s.

M/s. Rajshri Media Pvt. Ltd. & Ors.

Section of the Companies Act: 397-398 of the Companies Act, 1956 and 241-242 of the Companies Act, 2013.

Sr. No. Name Designation Signature

1. Goldhount Advisore Proprietor
[ADV. FOR RESP. NO. 12]

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Order MA No.174/2016 in CP No.17/397-398/ CLB/MB//MAH/2015

The Petitioner Counsel mentioned the matter stating that the dispute between the parties has been settled and consent terms have been arrived henceforth. The Petitioner sought disposal of the Company Petition 17 of 2015 in terms of settlement arrived with the parties. Accordingly, the same is allowed annexing the Settlement Terms as Annexure to this Order.

: 2 :

The Company Petition No.17 of 2015 is hereby disposed of.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)

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NAPATHY

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Record July 116

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL WESTERN REGION BENCH OF MUMBAI COMPANY PETITION NO. 17 OF 2016

Emergic Venture Capital Pvt. Ltd. Petitioner

Verses

Rajshri Media Pvt. Ltd. & Ors. Respondents

CONSENT TERMS

- 1. The Petitioner has filed the present Petition against the Respondents for reliefs as sought in the said Petition.
- 2. The Petitioner is a company registered under the Companies Act, 1956 and has its registered office at 304, Tulsiani Chambers, 212, Nariman Point, Mumbai - 400 021. The Petitioner was a 50% equity shareholder of the Respondent No.1 Company. It held 1,000 equity shares of the Company, having a face value of Rs.100 per share having acquired 200 shares on 14/09/2005 and 800 shares on 15/03/2007. The other 50% equity stake in the Respondent No.1 Company is held by late Mr. Rajjat Barjatya (20%) (Respondent No.2 herein), Mrs. Neha Barjatya (5%), Mr. Devaansh Barjatya (10%), Mr. Avnish Barjatya (10%) and other five shareholders belonging to Respondent No.2's family, holding less than 5% of the shares who are all respondents herein.
- 3. The Petitioner and the Respondents are now desirous of

payment and adjusted after the said 20 shares are duly transferred by the Company. The transfer forms for the transfer of the aforesaid 980 shares are already handed over to the Respondents and the transfer form for the remaining 20 shares will be duly executed between the parties at the opportune time.

- 6. Since as per the agreed terms of the settlement, the transaction for the sale of 1000 equity shares of the Petitioner in the Respondent No.1 Company to the Respondent No.10 has already been executed on 1st September 2016, and 980 shares are already transferred to the Respondent No.10 in the records of the Company, the Petitioner agrees to withdraw the present Petition filed in the Hon'ble Tribunal upon the signing of these Consent Terms. The Petitioner withdraws the allegations in the Petition. The Petition is dismissed as withdrawn.
- 7. These settlement terms and undertakings contained herein shall be binding upon both the parties, their agents, counsels, employees, officers, directors, subsidiaries, affiliates, franchisees, successors and assignees.
- 8. The Petitioner and the Respondents shall bear their own costs.
- 9. The Parties expressly agree that they are entering into this settlement / arrangement out of their own free will in order to settle the disputes between them and that they have not been subjected to any pressure, undue influences or coercion.

6. Sooraj Barjatya Through C.A. Kiran Rathod

7. Urmila Barjatya Through C.A. Kiran Rathod

8. Master Devaansh Barjatya Through C.A. Kiran Rathod

9. Master Avnish Barjatya Through C.A. Kiran Rathod

10. Neha Barjatya Through C.A. Kiran Rathod

11. Rajshri Films Pvt. Ltd. Through Authorised Signatory

12. Rajshri Pictures Pvt. Ltd.
Through Authorised Signatory

13. Rajshri Productions Pvt. Ltd.

Exhibit _" A"

RAJSHRI MEDIA PRIVATE LIMITED

(Incorporated under the Companies Act, 1956)

Regd. Office: "BHAVANA", 1st Floor,

422, Veer Savarkar Road, Prabhadevi, Mumbai – 400 025.

SHARE CERTIFICATE

THIS IS TO CERTIFY that the person(s) named in this certificate is/are the Registered Holder(s) of the within-mentioned share(s) bearing the distinctive number(s) herein specified in the above Company subject to the Memorandum and Articles of Association of the Company and that the amount endorsed thereon has been paid up on each of the said shares.

EQUITY SHARES EACH OF RUPEES 100/-AMOUNT PAID UP PER SHARE RUPEES 100/-

Register Folio No.

: 16

Certificate No.: 23

Name(s) of Holder(s)

: EMERGIC VENTURE CAPITAL PRIVATE LIMITED

No. of Share(s) held

: 200 (TWO HUNDRED ONLY)

Distinctive Nos.

(Both Inclusive)

1001 To 1200

Given under the Common Seal of the Company at Mumbai this 14th day of SEPTEMBER, 2005



Director

Director

A.E.

Authorized Signatory

Note: No transfer of the Share(s) comprised in this Certificate can be registered unless accompanied with this Certificate.

Cancelled as Share Certificate Nos. 25 226 issued in lieu of this Share Certificate.

KATARIYA & ASSOCIATES

Regist 7 Police

Inthorteen S. Sam RAJSHRI MEDIA PRIVATE I

> (Incorporated under the Companies Act, 1956) Regd. Office: "BHAVANA", 1st Floor, 422, Veer Savarkar Road, Prabhadevi, Mumbai - 400 025.

SHARE CERTIFICATE

THIS IS TO CERTIFY that the person(s) named in this certificate is/are the Registered Holder(s) of the within-mentioned share(s) bearing the distinctive number(s) herein specified in the above Company subject to the Memorandum and Articles of Association of the Company and that the amount endorsed thereon has been paid up on each of the said shares.

EQUITY SHARES EACH OF RUPEES 100/-AMOUNT PAID UP PER SHARE RUPEES 100/-

Register Folio No.	:16	Certificate No.: 24
Name(s) of Holder(s)	: EMERGIC VENTURE CAPITAL PRIVATE LIMITED	
No. of Share(s) held	: 800 (EIGHT HUNDRED ONLY)	
Distinctive Nos. (Both Inclusive)	: 1201 To 2000	
Given under the Comm	on Seal of the Company at Mumbai this 1	5 day of MARCH 2007
WITH ALEXA-1001	Dego	Director
TOTAL PLANTS	Jul -	Director
	me -	Authorized Signatory

Note: No transfer of the Share(s) comprised in this Certificate can be registered unless accompanied with this Certificate.

TRUE COPY

NEHA RAJJAT BARJATYA

Rajshri, 39 Worli Sea Face, Worli, Mumbai - 400 030

01st September 2016

To, Emergic Venture Capital Pvt. Ltd. 304, Tulsiani Chambers, 212, Nariman Point, Mumbai – 400 021

Dear Sir,

Forwarding herewith a cheque no. 000036 dated 01st September 2016 drawn on HDFC Bank Ltd, Prabhadevi Branch, Mumbai, for Rs.1,00,000/- (Rupees One Lac Only) towards consideration for transfer of 1000 Equity Shares of Rs.100/- each in Rajshri Media Private Limited.

Kindly acknowledge the receipt of the same.

Thanking you,

Yours faithfully,

Neha Rajjat Barjatya

EMERGIC VENTURE CAPITAL PVT. LTD.

DIRECTOR

TRUE COPY
KATARIYA & ASSOCIATES

Exhibit -"D"

Emergic Venture Capital Private Limited

CIN: U72900MH2001PTC131230

Regd. Office: 304, Tulsiani Chambers, 212, Nariman Point, Mumbai - 400 021, INDIA.

Tel.: 2284 2959 / 2284 4904 Fax: 91-22-2202 3904.

Date: 01/09/2016

To, Ms. Neha Barjatya, Rajshri, 39 Worli Sea Face, Worli, Mumbai – 400 030.

Subject: Handover of Two Original Share Certificates of M/s Rajshri Media Pvt. Ltd. to You.

Dear Madam,

We are handing over two Original Share Certificates (Certificate No. 23 being 200 Equity Share and no. 24 being 800 Equity Shares) of Rajshri Media Pvt. Ltd. to you in the name of Emergic Venture Capital Pvt. Ltd. for full and final consideration of Rs. 1,00,000/-.

Kindly receive the above two Original Share Certificates and acknowledge the receipt of the same.

Thanking you.

Yours faithfully,

For Emergic Venture Capital Pvt. Ltd.

C. M. Jain Director

> TRUE COPY KATARIYA & ASSOCIATES

ADVOCATE FOR THE RESPONDENT/DEFENDANT



RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF RAJSHRI FILMS (P) LTD. HELD ON 22ND NOVEMBER, 2016 AT THE OFFICE OF THE COMPANY AT BHAVANA, 1ST FLOOR, 422 VEER SAVARKAR ROAD, MUMBAI - 400 025

"RESOLVED THAT, Shri Kiran Rathod be and is hereby authorized to represent the Company before the National Company Law Tribunal at the hearing of the Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company".

"RESOLVED FURTHER THAT, Shri Kiran Rathod be and is hereby authorized to engage any advocate/solicitor, sign vakalatnama, file Affidavits, Written Statement, Reply, documents evidences, declaration, letters etc. in the said Company Petition, Application or any proceedings on behalf of the Company".

"RESOLVED FURTHER THAT, Shri Kiran Rathod be and is hereby authorized to enter into compromise and settlement of the said Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company, including filing, executing and signing consent terms and other documents that may be considered appropriate in the interest of the Company".

For RAJSHRI FILMS (P) LTD.

(KAMAL KUMAR BARJATYA)

DIRECTOR

TRUE COPY **KATARIYA & ASSOCIATES**

ADVOCATE FOR THE RESPONDENT/DEFENDANT



RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF RAJSHRI PICTURES PRIVATE LIMITED HELD ON 22ND NOVEMBER, 2016 AT THE OFFICE OF THE COMPANY AT BHAVANA, 1ST FLOOR, 422 VEER SAVARKAR ROAD, MUMBAI – 400 025

"RESOLVED THAT, Shri Kiran Rathod be and is hereby authorized to represent the Company before the National Company Law Tribunal at the hearing of the Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company".

"RESOLVED FURTHER THAT, Shri Kiran Rathod be and is hereby authorized to engage any advocate/solicitor, sign vakalatnama, file Affidavits, Written Statement, Reply, documents evidences, declaration, letters etc. in the said Company Petition, Application or any proceedings on behalf of the Company".

"RESOLVED FURTHER THAT, Shri Kiran Rathod be and is hereby authorized to enter into compromise and settlement of the said Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company, including filing, executing and signing consent terms and other documents that may be considered appropriate in the interest of the Company".

For RAJSHRI PICTURES (P) LTD.

(KAMAL KUMAR BARJATYA) ~ DIRECTOR

TRUE COPY KATARIYA & ASSOCIATES



RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF RAJSHRI PRODUCTIONS PRIVATE LIMITED HELD ON 22ND NOVEMBER,2016 AT THE OFFICE OF THE COMPANY AT BHAVANA, 1ST FLOOR, 422 VEER SAVARKAR ROAD, MUMBAI – 400 025

"RESOLVED THAT, Shri Kiran Rathod be and is hereby authorized to represent the Company before the National Company Law Tribunal at the hearing of the Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company".

"RESOLVED FURTHER THAT, Shri Kiran Rathod be and is hereby authorized to engage any advocate/solicitor, sign vakalatnama, file Affidavits, Written Statement, Reply, documents evidences, declaration, letters etc. in the said Company Petition, Application or any proceedings on behalf of the Company".

"RESOLVED FURTHER THAT, Shri Kiran Rathod be and is hereby authorized to enter into compromise and settlement of the said Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company, including filing, executing and signing consent terms and other documents that may be considered appropriate in the interest of the Company".

For RAJSHRI PRODUCTIONS (P) LTD.

(KAMAL KUMAR BARJATYA)
MANAGING DIRECTOR

KATARIYA & ASSOCIATES

ADVOCATE FOR THE RESPONDENT/ DEFENDANT



Sargam Pictures Private Limited

"Bhavana", 1st Floor, 422, Veer Savarkar Road, Prabhadevi, Mumbai - 400 025, India.

Phone: (91-22) 2430 7688, 6616 0800 • Fax: (91-22) 2422 9181 • E-mail: info@rajshri.com • www.rajshriproductions.com

Registered Office: 41, Satya Vihar Colony, Lal Kothi, Jaipur - 302 015. (Rajasthan)

CIN. U92120RJ1950PTC001741

RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF SARGAM PICTURES PRIVATE LIMITED HELD ON 22ND NOVEMBER,2016 AT THE OFFICE OF THE COMPANY AT BHAVANA,1ST FLOOR, 422 VEER SAVARKAR ROAD, MUMBAI – 400 025

"RESOLVED THAT, Shri Kiran Rathod be and is hereby authorized to represent the Company before the National Company Law Tribunal at the hearing of the Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company".

"RESOLVED FURTHER THAT, Shri Kiran Rathod be and is hereby authorized to engage any advocate/solicitor, sign vakalatnama, file Affidavits, Written Statement, Reply, documents evidences, declaration, letters etc. in the said Company Petition, Application or any proceedings on behalf of the Company".

"RESOLVED FURTHER THAT, Shri Kiran Rathod be and is hereby authorized to enter into compromise and settlement of the said Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company, including filing, executing and signing consent terms and other documents that may be considered appropriate in the interest of the Company".

For SAFGAM PICTURES PRIVATE LIMITED.

(KAMAL KUMAR BARJATYA) DIRECTOR

KATARIYA & ASSOCIATES



CIN U74999MH1999PTC121253

RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF RAJSHRI INTERNATIONAL (P) LTD. HELD ON 22ND NOVEMBER, 2016 AT THE OFFICE OF THE COMPANY AT BHAVANA, 1ST FLOOR, 422 VEER SAVARKAR ROAD, MUMBAI – 400 025

"RESOLVED THAT, Shri Kiran Rathod be and is hereby authorized to represent the Company before the National Company Law Tribunal at the hearing of the Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company".

"RESOLVED FURTHER THAT, Shri Kiran Rathod be and is hereby authorized to engage any advocate/solicitor, sign vakalatnama, file Affidavits, Written Statement, Reply, documents evidences, declaration, letters etc. in the said Company Petition, Application or any proceedings on behalf of the Company".

"RESOLVED FURTHER THAT, Shri Kiran Rathod be and is hereby authorized to enter into compromise and settlement of the said Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company, including filing, executing and signing consent terms and other documents that may be considered appropriate in the interest of the Company".

For RAJSHRI INTERNATIONAL (P) LTD.

(KAMAL KUMAR BARJATYA) DIRECTOR

KATARIYA & ASSOCIATES

ADVOCATE FOR THE RESPONDENT/DEFENDANT



RESOLUTION PASSED IN THE MEETING OF THE BOARD OF TRUSTEES OF RAJSHRI FOUNDATION HELD ON 09th November 2016 AT THE REGISTERED OFFICE OF THE TRUST AT Poonam Chambers, B-Wing, 2nd Floor, Dr. Annie Besant Road, Worli, Mumbai - 400 018.

"RESOLVED THAT, Mr. Kiran Rathod be and is hereby authorized to represent the Trust before the National Company Law Tribunal at the hearing of the Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd against the Trust."

"RESOLVED FURTHER THAT Mr. Kiran Rathod be and is hereby authorized to engage any advocate/solicitor, sign vakalatnama, file Affidavits, Written Statement, Reply, documents, evidences, declarations, letters etc. in the said Company Petition, Application or any proceedings on behalf of the Trust."

"RESOLVED FURTHER THAT Mr. Kiran Rathod be and is hereby authorized to enter into compromise and settlement of the said Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Trust, including filing, executing and signing consent terms and other documents that may be considered appropriate in the interest of the Trust."

Rajshri Foundation

Neha Barjatya

Truste

TRUE COPY
KATARIYA & ASSOCIATES

ADVOCATE FOR THE RESPONDENT/DEFENDANT



Rajshri Entertainment Private Limited

Poonam Chambers - B Wing, 2nd Floor, Dr. Annie Besant Road, Worli, Mumbai - 400 018. India Tel: +91 22 6610 2222 • E-mail: mail@rajshri.com CIN: U92112MH1992PTC068612

RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF RAJSHRI ENTERTAINMENT PRIVATE LIMITED HELD ON 07th November 2016 AT THE REGISTERED OFFICE OF THE COMPANY AT Poonam Chambers, B-Wing, 2nd Floor, Dr.Annie Besant Road, Worli, Mumbai - 400 018.

"RESOLVED THAT, Mr. Kiran Rathod be and is hereby authorized to represent the Company before the National Company Law Tribunal at the hearing of the Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd against the Company."

"RESOLVED FURTHER THAT Mr. Kiran Rathod be and is hereby authorized to engage any advocate/solicitor, sign vakalatnama, file Affidavits, Written Statement, Reply, documents, evidences, declarations, letters etc. in the said Company Petition, Application or any proceedings on behalf of the Company."

"RESOLVED FURTHER THAT Mr. Kiran Rathod be and is hereby authorized to enter into compromise and settlement of the said Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company, including filing, executing and signing consent terms and other documents that may be considered appropriate in the interest of the Company."

Rajshri Entertainment Private Limited

Neha Barjatya Managing Director

Rajshri Entertainment Private Limited

Kamal Kumar Barjatya Director

TRUE COPY
KATARIYA & ASSOCIATES





RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF RAJSHRI ENTERTAINMENT PRIVATE LIMITED HELD ON 07th November 2016 AT THE REGISTERED OFFICE OF THE COMPANY AT 305, 3rd floor, Tardeo A/C Market Bldg., Pandit M.M.Malviya Marg, Tardeo, Mumbai - 400 034.

"RESOLVED THAT, Mr. Kiran Rathod be and is hereby authorized to represent the Company before the National Company Law Tribunal at the hearing of the Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd against the Company."

"RESOLVED FURTHER THAT Mr. Kiran Rathod be and is hereby authorized to engage any advocate/solicitor, sign vakalatnama, file Affidavits, Written Statement, Reply, documents, evidences, declarations, letters etc. in the said Company Petition, Application or any proceedings on behalf of the Company."

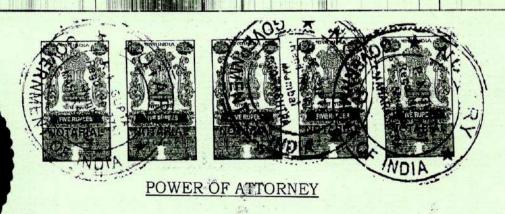
"RESOLVED FURTHER THAT Mr. Kiran Rathod be and is hereby authorized to enter into compromise and settlement of the said Company Petition, Application or any proceedings filed by Emergic Venture Capital Pvt. Ltd. against the Company, including filing, executing and signing consent terms and other documents that may be considered appropriate in the interest of the Company."

Rajshri Entertainment Private Limited

Neha Barjatya

Managing Director

TRUE COPY
KATARIYA & ASSOCIATES



TO ALL TO WHOM THESE PRESENTS SHALL COME, I, Kamal Kumar Barjatya, aged 78 years, of Indian Inhabitant residing at "Rajshri, 39, Worli Seaface, Mumbai - 400 030." SEND GREETINGS :

WHEREAS I am Respondent No. 03 in the Company Petition No.17 of 2016 filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal. (hereinafter for brevity's sake referred to as "the said Company Petition");

AND WHEREAS I am desirous of appointing Shri Kiran Rathod having office address at "Tardeo A/C Market, 305, 3rd floor, Pandit Madan Mohan Malviya Marg, Tardeo, Mumbai - 400 034". (hereinafter referred to "my said Attorney") to be my true and lawful Attorney to do execute and perform all or any of the following acts, deeds, matters and things in respect of the said Company Petition, Application and any other connected gal proceedings as hereinafter appearing, which my said Attorney has consented to do:

NOW KNOW YE ALL MEN THESE PRESENTS WITNESS THAT I, Kamal Kumar Barjatya do hereby irrevocably constitution nominate and appoint Shri Kiran Rathod to be my true and lawful Attorney to do execute and perform in my name and of my behalf all or any of the following acts, deeds, matters and though

ARY X

- 1. To appear on my behalf before the Hon'ble National Company
 Law Tribunal and to represent me in the said Company Petition,
 Application and other connected legal proceedings filed against me.
- 2. To enter into settlement and/or negotiations with regard to the said Company Petition filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal and for that purpose to sign, execute and file all such applications, consent terms, documents, agreements affidavits, declarations, replies, letters etc. and all other necessary writings for the same.
- 3. To nominate, appoint, engage and authorise Solicitors, Advocates, vakils, and to sign and give Warrants or Vakalatnamas or other authorities as may be necessary and retainers from time to time and to revoke their appointments and pay their remuneration in respect of the said Company Petition, Applications or other connected legal proceedings filed against me.
- 4. On my behalf to adjust, settle, compromise or submit to any negotiations, company petition, suit, litigations that may be filed by or against me or that may be filed by my said Attorney on my behalf by virtue of these presents in any court of law.
- 5. To appoint, substitute or substitute in place of said Attorney with same or limited powers as are herein contained and at their will and pleasure to remove them and appoint other or others in their place with same or limited powers as are contained in this Power of Attorney.
- 6. And to do everything whatsoever which may be deemed



pertaining to the said Company Petition, Applications and any other connected legal proceedings filed against me.

- And generally to do and cause to be done all acts, deeds, matters and things as my said Attorney shall think fit and proper for the purpose hereinabove stated in respect of the said Company Petition, Application and any other connected legal proceedings filed against me.
- And this Power of Attorney shall be accessible to my said 8. Attorney both during my presence and in my absence.
- And I hereby agree and undertake to ratify and confirm 9. whatever my said Attorney shall lawfully do or cause to be done as aforesaid by virtue of these presents.

IN WITNESS WHEREOF I have put my hands at Mumbai this 30th day of Nove-2016.

SIGNED AND DELIVERED

by the withinnamed

Shri Kamal Kumar Barjatya

in the presence of

Before me,

I accept

Constituted Attorne

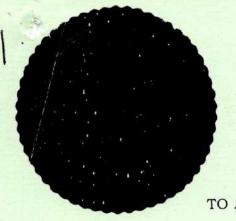
BEFORE ME

Regd. No. 7757

Identified by me,

TARRETT TO TEXT

TRUE COPY



POWER OF ATTORNEY



TO ALL TO WHOM THESE PRESENTS SHALL COME, I, Ajit Kumar Barjatya, aged 68 years, of Indian Inhabitant residing at "Rajshri, 39, Worli Seaface, Mumbai - 400 030." GREETINGS:

WHEREAS I am Respondent No. 04 in the Company Petition No.17 of 2016 filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal. (hereinafter for brevity's sake referred to as "the said Company Petition");

AND WHEREAS I am desirous of appointing Shri Kiran Rathod having office address at "Tardeo A/C Market, 305, 3rd floor, Pandit Madan Mohan Malviya Marg, Tardeo, Mumbai - 400 034". (hereinafter referred to "my said Attorney") to be my true and lawful Attorney to do execute and perform all or any of the following acts, deeds, matters and things in respect of the said Company Petition, Application and any other connected legal proceedings as hereinafter appearing, which my said Attorney has consented to do:

NOW KNOW YE ALL MEN THESE PRESENTS WITNESS THAT I, Ajit Kumar Barjatya do hereby irrevocably correct nominate and appoint Shri Kiran Rathod to be my true and lawful Attorney to do execute and perform in my name and on my behalf all or any of the following acts, deeds, matters and things and to evergise all or any of the following nowers in

THAT!

- 1. To appear on my behalf before the Hon'ble National Company
 Law Tribunal and to represent me in the said Company Petition,
 Application and other connected legal proceedings filed against me.
- 2. To enter into settlement and/or negotiations with regard to the said Company Petition filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal and for that purpose to sign, execute and file all such applications, consent terms, documents, agreements affidavits, declarations, replies, letters etc. and all other necessary writings for the same.
- 3. To nominate, appoint, engage and authorise Solicitors, Advocates, vakils, and to sign and give Warrants or Vakalatnamas or other authorities as may be necessary and retainers from time to time and to revoke their appointments and pay their remuneration in respect of the said Company Petition, Applications or other connected legal proceedings filed against me.
- 4. On my behalf to adjust, settle, compromise or submit to any negotiations, company petition, suit, litigations that may be filed by or against me or that may be filed by my said Attorney on my behalf by virtue of these presents in any court of law.
- 5. To appoint, substitute or substitute in place of said Attorney with same or limited powers as are herein contained and at their will and pleasure to remove them and appoint other or others in their place with same or limited powers as are contained in this Power of Attorney.



pertaining to the said Company Petition, Applications and any other connected legal proceedings filed against me.

- 7. And generally to do and cause to be done all acts, deeds, matters and things as my said Attorney shall think fit and proper for the purpose hereinabove stated in respect of the said Company Petition, Application and any other connected legal proceedings filed against me.
- 8. And this Power of Attorney shall be accessible to my said Attorney both during my presence and in my absence.
- 9. And I hereby agree and undertake to ratify and confirm whatever my said Attorney shall lawfully do or cause to be done as aforesaid by virtue of these presents.

IN WITNESS WHEREOF I have put my hands at Mumbai this 30th day of New 2016.

SIGNED AND DELIVERED

by the withinnamed

Shri Ajit Kumar Barjatya

in the presence of

)

Before me,

I accept :

Constituted Attorney

BEFORE ME

BIND TOWN TO YAR TO MAKE THE TOWN

rangerra to gawan

TRUE COPY
KATARIYA & ASSOCIATES

ADVOCATE FOR THE RESPONDENT/DEFENDANT



POWER OF ATTORNEY

TO ALL TO WHOM THESE PRESENTS SHALL COME, I, Raj Kumar Barjatya, aged 75 years, of Indian Inhabitant residing at "Rajshri, 39, Worli Seaface, Mumbai - 400 030." SEND GREETINGS:

WHEREAS I am Respondent No. 05 in the Company Petition No.17 of 2016 filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal. (hereinafter for brevity's sake referred to as "the said Company Petition");

Rathod having office address at "Tardeo A/C Market, 305, 3rd floor, Pandit Madan Mohan Malviya Marg, Tardeo, Mumbai - 400 034". (hereinafter referred to "my said Attorney") to be my true and lawful Attorney to do execute and perform all or any of the following acts, deeds, matters and things in respect of the said Company Petition, Application and any other connected legal proceedings as hereinafter appearing, which my said Attorney has consented to do:

NOW KNOW YE ALL MEN THESE PRESENTS WITNESS

THAT I, Raj Kumar Barjatya do hereby irrevocably constituted nominate and appoint Shri Kiran Rathod to be my true and lawful Attorney to do execute and perform in my name and or only behalf all or any of the following acts, deeds, matters and things and to exercise all or any of the following powers in respects of the

DADAS AR EISMILLA BRILDING, FIRST RLOOK

16930 SP

ALESTROPA



- To appear on my behalf before the Hon'ble National Company
 Law Tribunal and to represent me in the said Company Petition,
 Application and other connected legal proceedings filed against me.
- 2. To enter into settlement and/or negotiations with regard to the said Company Petition filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal and for that purpose to sign, execute and file all such applications, consent terms, documents, agreements affidavits, declarations, replies, letters etc. and all other necessary writings for the same.
- 3. To nominate, appoint, engage and authorise Solicitors, Advocates, vakils, and to sign and give Warrants or Vakalatnamas or other authorities as may be necessary and retainers from time to time and to revoke their appointments and pay their remuneration in respect of the said Company Petition, Applications or other connected legal proceedings filed against me.
- 4. On my behalf to adjust, settle, compromise or submit to any negotiations, company petition, suit, litigations that may be filed by or against me or that may be filed by my said Attorney on my behalf by virtue of these presents in any court of law.
- 5. To appoint, substitute or substitute in place of said Attorney with same or limited powers as are herein contained and at their will and pleasure to remove them and appoint other or others in their place with same or limited powers as are contained in this Power of Attorney.
- 6. And to do everything whatsoever which may be deemed



pertaining to the said Company Petition, Applications and any other connected legal proceedings filed against me.

- 7. And generally to do and cause to be done all acts, deeds, matters and things as my said Attorney shall think fit and proper for the purpose hereinabove stated in respect of the said Company Petition, Application and any other connected legal proceedings filed against me.
 - 8. And this Power of Attorney shall be accessible to my said Attorney both during my presence and in my absence.
 - 9. And I hereby agree and undertake to ratify and confirm whatever my said Attorney shall lawfully do or cause to be done as aforesaid by virtue of these presents.

IN WITNESS WHEREOF I have put my hands at Mumbai this 35th day of New-2016.

SIGNED AND DELIVERED)
by the withinnamed)
Shri Raj Kumar Barjatya)
in the presence of)

I accept:

Regd. No. 7757

Regd. No. 7757

Regd. No. 7757

B.ALLB

ADVOCATE AND MOTARY

GOVT. OF INDIA Add.: J. M. Nagar, S. M. Rd., Kokri Agas Stan Koliwada, Mumbai - 400 037

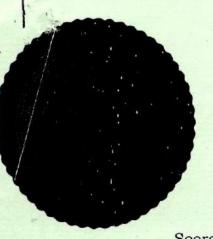
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ACON DE VACE CELT COMME

TREADURA TO NEW OR

TRUE COPY KATARIYA & ASSOCIATES

ADVOCATE FOR THE RESPONDENT/ DEFENDANT



POWER OF ATTORNEY

R. K. GUPTA
Regd. No. 7757
Mumbai
MAHARASHTRA

RAMENT OF

TO ALL TO WHOM THESE PRESENTS SHALL COME, I,

Sooraj_R. Barjatya, aged 51 years, of Indian Inhabitant residing at

Rajshri, 39, Worli Seaface, Mumbai - 400 030." SEND

WHEREAS I am Respondent No. 06 in the Company Petition of 2016 filed by Emergic Venture Capital Pvt. Ltd. against

Rajshri Media Pvt. Ltd. and others before the National Company

Law Tribunal. (hereinafter for brevity's sake referred to as "the

said Company Petition");

AND WHEREAS I am desirous of appointing Shri Kiran Rathod having office address at "Tardeo A/C Market, 305, 3rd floor, Pandit Madan Mohan Malviya Marg, Tardeo, Mumbai - 400 034". (hereinafter referred to "my said Attorney") to be my true and lawful Attorney to do execute and perform all or any of the following acts, deeds, matters and things in respect of the said Company Petition, Application and any other connected legal proceedings as hereinafter appearing, which my said Attorney has consented to do:

NOW KNOW YE ALL MEN THESE PRESENTS WITNESS

THAT I, Sooraj R. Barjatya do hereby irrevocably constitute, nominate and appoint Shri Kiran Rathod to be my true lawful Attorney to do execute and perform in my name and on my behalf all or any of the following acts, deeds, matters and the gas and to exercise all or any of the following powers in the following powers in

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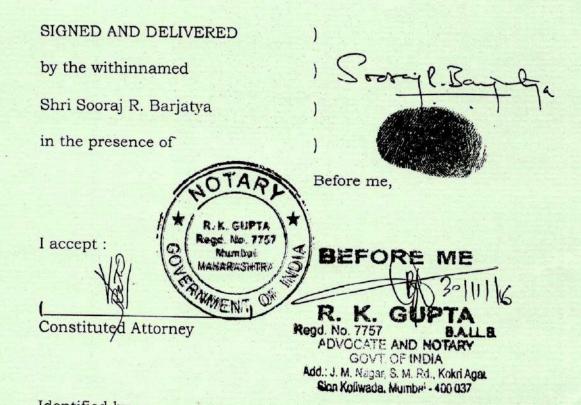
- 1. To appear on my behalf before the Hon'ble National Company Law Tribunal and to represent me in the said Company Petition, Application and other connected legal proceedings filed against me.
- 2. To enter into settlement and/or negotiations with regard to the said Company Petition filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal and for that purpose to sign, execute and file all such applications, consent terms, documents, agreements affidavits, declarations, replies, letters etc. and all other necessary writings for the same.
- 3. To nominate, appoint, engage and authorise Solicitors, Advocates, vakils, and to sign and give Warrants or Vakalatnamas or other authorities as may be necessary and retainers from time to time and to revoke their appointments and pay their remuneration in respect of the said Company Petition, Applications or other connected legal proceedings filed against me.
- 4. On my behalf to adjust, settle, compromise or submit to any negotiations, company petition, suit, litigations that may be filed by or against me or that may be filed by my said Attorney on my behalf by virtue of these presents in any court of law.
- 5. To appoint, substitute or substitute in place of said Attorney with same or limited powers as are herein contained and at their will and pleasure to remove them and appoint other or others in their place with same or limited powers as are contained in this Power of Attorney.
- 6. And to do everything whatsoever which



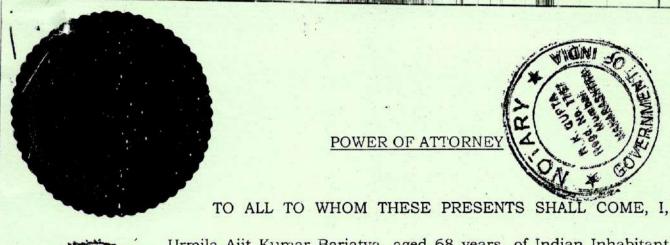
pertaining to the said Company Petition, Applications and any other connected legal proceedings filed against me.

- 7. And generally to do and cause to be done all acts, deeds, matters and things as my said Attorney shall think fit and proper for the purpose hereinabove stated in respect of the said Company Petition, Application and any other connected legal proceedings filed against me.
- 8. And this Power of Attorney shall be accessible to my said Attorney both during my presence and in my absence.
- 9. And I hereby agree and undertake to ratify and confirm whatever my said Attorney shall lawfully do or cause to be done as aforesaid by virtue of these presents.

IN WITNESS WHEREOF I have put my hands at Mumbai this 30th day of Now 2016.



2



Urmila Ajit Kumar Barjatya, aged 68 years, of Indian Inhabitant residing at "Rajshri, 39, Worli Seaface, Mumbai - 400 030." SEND GREETINGS:

WHEREAS I am Respondent No. 07 in the Company Petition
No.17 of 2016 filed by Emergic Venture Capital Pvt. Ltd. against
Rajshri Media Pvt. Ltd. and others before the National Company
Law Tribunal. (hereinafter for brevity's sake referred to as "the said Company Petition");

AND WHEREAS I am desirous of appointing Shri Kiran Rathod having office address at "Tardeo A/C Market, 305, 3rd floor, Pandit Madan Mohan Malviya Marg, Tardeo, Mumbai - 400 034". (hereinafter referred to "my said Attorney") to be my true and lawful Attorney to do execute and perform all or any of the collowing acts, deeds, matters and things in respect of the said Company Petition, Application and any other connected legal proceedings as hereinafter appearing, which my said Attorney has consented to do:

NOW KNOW YE ALL MEN THESE PRESENTS WITNESS.

THAT I, Urmila Ajit Kumar Barjatya do hereby irrevocably constitute, nominate and appoint Shri Kiran Rathod to true and lawful Attorney to do execute and perform in my name and on my behalf all or any of the following acts, deeds matters and things and to exercise all or any of the following pewers in respect of the said Company Petition, Application and other

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DECEMBER OF SHEET OF

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X COVERINGE

- 1. To appear on my behalf before the Hon'ble National Company Law Tribunal and to represent me in the said Company Petition, Application and other connected legal proceedings filed against me.
- 2. To enter into settlement and/or negotiations with regard to the said Company Petition filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal and for that purpose to sign, execute and file all such applications, consent terms, documents, agreements affidavits, declarations, replies, letters etc. and all other necessary writings for the same.
- 3. To nominate, appoint, engage and authorise Solicitors, Advocates, vakils, and to sign and give Warrants or Vakalatnamas or other authorities as may be necessary and retainers from time to time and to revoke their appointments and pay their remuneration in respect of the said Company Petition, Applications or other connected legal proceedings filed against me.
- 4. On my behalf to adjust, settle, compromise or submit to any negotiations, company petition, suit, litigations that may be filed by or against me or that may be filed by my said Attorney on my behalf by virtue of these presents in any court of law.
- 5. To appoint, substitute or substitute in place of said Attorney with same or limited powers as are herein contained and at their will and pleasure to remove them and appoint other or others in their place with same or limited powers as are contained in this Power of Attorney.
- 6. And to do everything whatsoever which may be deemed



pertaining to the said Company Petition, Applications and any other connected legal proceedings filed against me.

- 7. And generally to do and cause to be done all acts, deeds, matters and things as my said Attorney shall think fit and proper for the purpose hereinabove stated in respect of the said Company Petition, Application and any other connected legal proceedings filed against me.
- 8. And this Power of Attorney shall be accessible to my said
 Attorney both during my presence and in my absence.
- 9. And I hereby agree and undertake to ratify and confirm whatever my said Attorney shall lawfully do or cause to be done as aforesaid by virtue of these presents.

IN WITNESS WHEREOF I have put my hands at Mumbai this 30th day of New 2016.

SIGNED AND DELIVERED

by the withinnamed

Smt Urmila Ajit Kumar Barjatya
in the presence of

I accept:

Constituted Attorney

SIGNED AND DELIVERED

Constituted Attorney

Identified by me

ADVOCATE AND NOTARY GOVT. OF INDIA Add.: J. M. Nagar, S. M. Rd., Kokri Agat. Ston Kollwada, Mumbai - 400 037



POWER OF ATTORNEY



TO ALL TO WHOM THESE PRESENTS SHALL COME, I, Devansh S. Barjatya, aged 25 years, of Indian Inhabitant residing at "Rajshri, 39, Worli Seaface, Mumbai - 400 030." SEND GREETINGS:

WHEREAS I am Respondent No. 08 in the Company Petition No.17 of 2016 filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal. (hereinafter for brevity's sake referred to as "the said Company Petition");

AND WHEREAS I am desirous of appointing Shri Kiran Rathod having office address at "Tardeo A/C Market, 305, 3rd floor, Pandit Madan Mohan Malviya Marg, Tardeo, Mumbai - 400 034". (hereinafter referred to "my said Attorney") to be my true and lawful Attorney to do execute and perform all or any of the following acts, deeds, matters and things in respect of the said Company Petition, Application and any other connected legal proceedings as hereinafter appearing, which my said Attorney has becomes as hereinafter appearing, which my said Attorney has becomes as hereinafter appearing, which my said Attorney has becomes and the consented to do:

NOW KNOW YE ALL MEN THESE PRESENTS WHINESS.

THAT I, Devansh S. Barjatya do hereby irrevocably constitute, nominate and appoint Shri Kiran Rathod to be my time and lawful Attorney to do execute and perform in my name and on my behalf all or any of the following acts, deeds, matters and things and to exercise all or any of the following powers in the same and things.

To appear on my behalf before the Hon'ble National Company
Law Tribunal and to represent me in the said Company Petition,
Application and other connected legal proceedings filed against me.

- 2. To enter into settlement and/or negotiations with regard to the said Company Petition filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal and for that purpose to sign, execute and file all such applications, consent terms, documents, agreements affidavits, declarations, replies, letters etc. and all other necessary writings for the same.
- 3. To nominate, appoint, engage and authorise Solicitors, Advocates, vakils, and to sign and give Warrants or Vakalatnamas or other authorities as may be necessary and retainers from time to time and to revoke their appointments and pay their remuneration in respect of the said Company Petition, Applications or other connected legal proceedings filed against me.
- 4. On my behalf to adjust, settle, compromise or submit to any negotiations, company petition, suit, litigations that may be filed by or against me or that may be filed by my said Attorney on my behalf by virtue of these presents in any court of law.
- 5. To appoint, substitute or substitute in place of said Attorney with same or limited powers as are herein contained and at their will and pleasure to remove them and appoint other or others in their place with same or limited powers as are contained in this Power of Attorney.
- 6. And to do everything whatsoever which may be deemed

pertaining to the said Con.pany Petition, Applications and any other connected legal proceedings filed against me.

- 7. And generally to do and cause to be done all acts, deeds, matters and things as my said Attorney shall think fit and proper for the purpose hereinabove stated in respect of the said Company Petition, Application and any other connected legal proceedings filed against me.
- 8. And this Power of Attorney shall be accessible to my said Attorney both during my presence and in my absence.
- 9. And I hereby agree and undertake to ratify and confirm whatever my said Attorney shall lawfully do or cause to be done as aforesaid by virtue of these presents.

IN WITNESS WHEREOF I have put my hands at Mumbai this 20th day of Nov. 2016.

SIGNED AND DELIVERED

by the withinnamed

Master Devansh S. Barjatya

in the presence of

Before me,

I accept:

Constituted Attorney

BEFORE ME

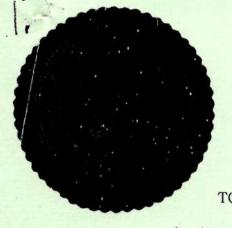
R. K. GUPTA

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TRUE COPY
KATARIYA & ASSOCIATES

ADVOCATE FOR THE



POWER OF ATTORNEY



TO ALL TO WHOM THESE PRESENTS SHALL COME, I, Avnish S. Barjatya, aged 23 years, of Indian Inhabitant residing at "Rajshri, 39, Worli Seaface, Mumbai - 400 030." SEND GREETINGS:

WHEREAS I am Respondent No. 09 in the Company Petition No.17 of 2016 filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal. (hereinafter for brevity's sake referred to as "the said Company Petition");

AND WHEREAS I am desirous of appointing Shri Kiran

Rathod having office address at "Tardeo A/C Market, 305, 3rd floor, Pendit Madan Mohan Malviya Marg, Tardeo, Mumbai - 400 034". (hereinafter referred to "my said Attorney") to be my true and lawful Attorney to do execute and perform all or any of the following acts, deeds, matters and things in respect of the said Company Petition, Application and any other connected ligal proceedings as hereinafter appearing, which my said Attorney has consented to do:

NOW KNOW YE ALL MEN THESE PRESENTS WITNESS

THAT I, Avnish S. Barjatya do hereby irrevocably constitute, nominate and appoint Shri Kiran Rathod to be my true and lawful Attorney to do execute and perform in my name and of my behalf all or any of the following acts, deeds, matters and things and to exercise all or any of the following powers in respect of the said Company Petition Applications and to exercise all or any of the following powers in respect of the said Company Petition Applications and the said Company Petition Com

ON SANSABOY SANSABOY O. ARY X

- 1. To appear on my behalf before the Hon'ble National Company
 Law Tribunal and to represent me in the said Company Petition,
 Application and other connected legal proceedings filed against me.
- 2. To enter into settlement and/or negotiations with regard to the said Company Petition filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal and for that purpose to sign, execute and file all such applications, consent terms, documents, agreements affidavits, declarations, replies, letters etc. and all other necessary writings for the same.
- 3. To nominate, appoint, engage and authorise Solicitors, Advocates, vakils, and to sign and give Warrants or Vakalatnamas or other authorities as may be necessary and retainers from time to time and to revoke their appointments and pay their remuneration in respect of the said Company Petition, Applications or other connected legal proceedings filed against me.
- 4. On my behalf to adjust, settle, compromise or submit to any negotiations, company petition, suit, litigations that may be filed by or against me or that may be filed by my said Attorney on my behalf by virtue of these presents in any court of law.
- 5. To appoint, substitute or substitute in place of said Attorney with same or limited powers as are herein contained and at their will and pleasure to remove them and appoint other or others in their place with same or limited powers as are contained in this Power of Attorney.

6 And to do sweething



pertaining to the said Company Petition, Applications and any other connected legal proceedings filed against me.

- 7. And generally to do and cause to be done all acts, deeds, matters and things as my said Attorney shall think fit and proper for the purpose hereinabove stated in respect of the said Company Petition, Application and any other connected legal proceedings filed against me.
- 8. And this Power of Attorney shall be accessible to my said Attorney both during my presence and in my absence.
- 9. And I hereby agree and undertake to ratify and confirm whatever my said Attorney shall lawfully do or cause to be done as aforesaid by virtue of these presents.

IN WITNESS WHEREOF I have put my hands at Mumbai this 30th day of Nov. 2016.

by the withinnamed

Master Avnish S. Barjatya

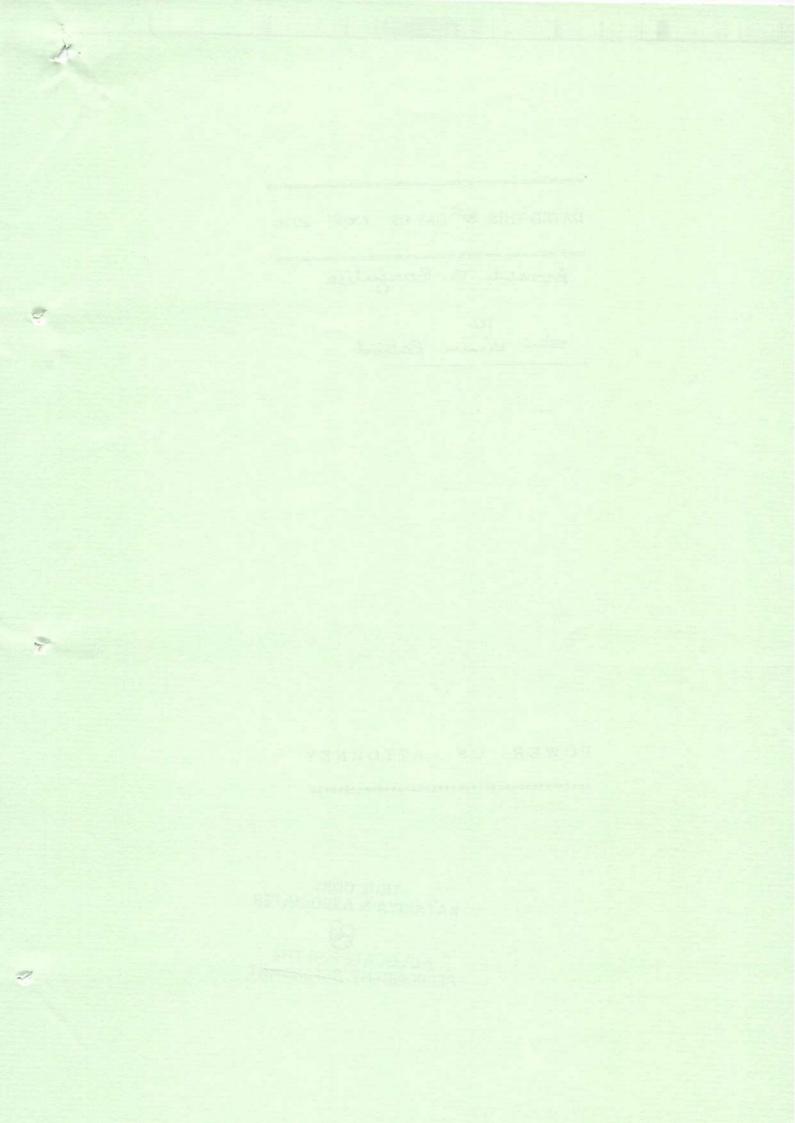
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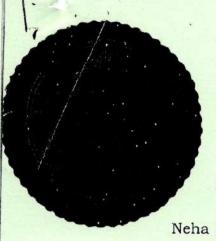
Before me,

Before me,

Constituted Attorney

BEFORE 3alu





POWER OF ATTORNEY

TO ALL TO WHOM THESE PRESENTS SHALL COME, I,

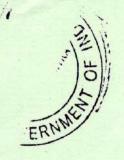
Neha R. Barjatya, aged 37 years, of Indian Inhabitant residing at "Rajshri, 39, Worli Seaface, Mumbai - 400 030." SEND GREETINGS:

WHEREAS I am Respondent No. 10 in the Company Petition No.17 of 2016 filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal. (hereinafter for brevity's sake referred to as "the said Company Petition");

AND WHEREAS I am desirous of appointing Shri Kiran Rathod having office address at "Tardeo A/C Market, 305, 3rd floor, Pandit Madan Mohan Malviya Marg, Tardeo, Mumbai - 400 034". (hereinafter referred to "my said Attorney") to be my true and lawful Attorney to do execute and perform all or any of the following acts, deeds, matters and things in respect of the said Company Petition, Application and any other connected legal proceedings as hereinafter appearing, which my said Attorney has consented to do:

NOW KNOW YE ALL MEN THESE PRESENTS WITH SS

THAT I, Neha R. Barjatya do hereby irrevocably constitute nominate and appoint Shri Kiran Rathod to be my true and lawful Attorney to do execute and perform in my name and or my behalf all or any of the following acts, deeds, matters and thangs and to exercise all or any of the following powers in respect to the same thangs.



- 1. To appear on my behalf before the Hon'ble National Company
 Law Tribunal and to represent me in the said Company Petition,
 Application and other connected legal proceedings filed against me.
- 2. To enter into settlement and/or negotiations with regard to the said Company Petition filed by Emergic Venture Capital Pvt. Ltd. against Rajshri Media Pvt. Ltd. and others before the National Company Law Tribunal and for that purpose to sign, execute and file all such applications, consent terms, documents, agreements affidavits, declarations, replies, letters etc. and all other necessary writings for the same.
- 3. To nominate, appoint, engage and authorise Solicitors, Advocates, vakils, and to sign and give Warrants or Vakalatnamas or other authorities as may be necessary and retainers from time to time and to revoke their appointments and pay their remuneration in respect of the said Company Petition, Applications or other connected legal proceedings filed against me.
- 4. On my behalf to adjust, settle, compromise or submit to any negotiations, company petition, suit, litigations that may be filed by or against me or that may be filed by my said Attorney on my behalf by virtue of these presents in any court of law.
- 5. To appoint, substitute or substitute in place of said Attorney with same or limited powers as are herein contained and at their will and pleasure to remove them and appoint other or others in their place with same or limited powers as are contained in this Power of Attorney.



pertaining to the said Company Petition, Applications and any other connected legal proceedings filed against me.

- 7. And generally to do and cause to be done all acts, deeds, matters and things as my said Attorney shall think fit and proper for the purpose hereinabove stated in respect of the said Company Petition, Application and any other connected legal proceedings filed against me.
 - 8. And this Power of Attorney shall be accessible to my said Attorney both during my presence and in my absence.
 - 9. And I hereby agree and undertake to ratify and confirm whatever my said Attorney shall lawfully do or cause to be done as aforesaid by virtue of these presents.

IN WITNESS WHEREOF I have put my hands at Mumbai this 30th day of New 2016.

SIGNED AND DELIVERED

by the withinnamed

Smt Neha R. Barjatya

in the presence of

Olah Afae jatyon

Before me,

I accept:

Constituted Attorney

BEFORE ME

R. K. GUPTA BALLA BALLA

Add.: J. M. Nagar, S. M. Rd., Kokri Agas.

TRUE CORY

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